

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2487
ANSWERED ON:08.12.2011
WORKERS UNDER MGNREGS
M.Thambidurai Dr. ;Sachan Shri Rakesh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of workers employed under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year, State-wise;
- (b) whether the number of workers employed under the Scheme has decreased recently;
- (c) if so, the details thereof;
- (d) whether complaints regarding the lesser payment of wages to the workers have been reported;
- (e) if so, the number of such complaints received, State-wise;
- (f) the reaction of the Government thereto;
- (g) whether the workers not provided employment have been paid unemployment allowances;
- (h) if so, the details thereof; and
- (i) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): During 2010-11 employment under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) was provided to a total of 5.49 crore households. This is against 4.51 crore households in 2008-09 and 5.26 crore households in 2009-10. There has been steady increase in the total number of households provided employment during the last three years. The details of households provided employment under MGNREGA during the last three years and current year (up to October 2011) as reported by States/Union Territories are given in Annexure-I.

(b): No sir.

(c): Does not arise.

(d)to(f): The Ministry receives a large number of complaints of all types about implementation of MGNREGA in the country. 61 such cases related to under payment of wages under MGNREGA have been reported in complaints received in the Ministry as on 10,11.2011. State wise details are given in Annexure-II. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law. The Ministry has been reminding State Governments about their duty under the Act to have the serious complaints investigated and take necessary action and to ensure that in cases of mis-appropriation and embezzlement of Government funds not only disciplinary action should be taken against the guilty officials but simultaneously criminal prosecution should also be initiated under Indian Penal Code and Prevention of Corruption Act, besides recovering the amount involved from the persons concerned in accordance with law.

(g)to (i): Under MGNREGA unemployment allowance becomes payable in case an applicant is not provided employment within 15 days of receipt of his application seeking employment or from the date on which employment has been sought in case of an advance application, whichever is later, as per Section 7 of the Act. The liability for payment of unemployment allowance is on the State Governments. Information regarding amount of unemployment allowance due or paid under MGNREGA by the States/UTs was not being captured in the Monthly Progress Reports (MPR) till 2009-10. However from 2010-11 onwards, information regarding number of days of unemployment allowance due and number of days for which unemployment allowance has been paid States/UTs wise is captured in the Management Information System (MIS). These details for the year 2010-11 and 2011-12 (up to 31st October) as reported by various States/UTs in the MIS is given in Annexure-III. No details of amount paid as unemployment allowance in 2011-12 have been reported in the MIS so far by State/UTs.